

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
RAJYA SABHA
UNSTARRED QUESTION NO. 1361
ANSWERED ON 11.02.2026

SVAMITVA YOJANA IN WEST BENGAL

1361: SHRI SAMIK BHATTACHARYA

Will the Minister of PANCHAYATI RAJ be pleased to state

- (a) whether Government is aware that West Bengal has chosen not to implement the Survey of Villages and Mapping with Improvised Technology in Village Areas (SVAMITVA) Yojana citing the existence of prior rural Abadi records;
- (b) whether maintenance of such legacy records is a valid ground under the scheme guidelines for non- implementation;
- (c) whether Government has assessed the accuracy, digitisation and legal robustness of these records vis-à-vis SVAMITVA property cards; and
- (d) whether the Union Government has advised the State to integrate or upgrade existing records under the SVAMITVA framework to ensure uniform property rights and benefits?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) to (d) Yes sir, the Government is aware that the State of West Bengal has not taken up implementation of the SVAMITVA Scheme, citing the availability of existing rural Abadi-related records maintained by the State. 'Land' is a State subject, and the consent of the State Government to the implementation of SVAMITVA scheme is necessary. The preparation and distribution of property cards prepared under SVAMITVA Scheme in States that are implementing it is the responsibility of the State Government along with the accuracy, digitization and legal robustness of records.
